

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Amendment to High Court Order No. 579 dated 24.10.2008.

ORDER

No: 60307 2022/RCY

Dated: 24/05/2022

In exercise of the powers conferred upon His Lordship, Hon'ble the Chief Justice in terms of the Rule 6 of the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968, Hon'ble the Chief Justice has been pleased to order that the following shall be added/incorporated as Note 4 in the High Court Order No. 579 dated 24.10.2008:

Note 4: For the Data Entry Operators who have made their entry into the service of High Court prior to 2008 and have gained sufficient experience in the working of High Court relating to computer field, the Chief Justice may on his own or on the recommendation of the Committee, relax the qualification in their favour while considering them for their next higher promotion.

By Order.

(Sanjeev Gupta)
Registrar General

No: 16101-28/RCY/NCY

Dated: 24/05/2022

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
2. Secretary to Hon'ble Mr./Mrs. Justice _____,
.... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Director, J&K Judicial Academy, Srinagar
5. Registrar Rules, High Court of J&K and Ladakh,
6. Registrar Inspection, High Court of J&K and Ladakh, Srinagar
7. Registrar Judicial, High Court Wing Jammu/Srinagar
..... for information.
8. CPC, e-Courts, High Court of J&K and Ladakh for information and getting the same uploaded on the official website of the Hon'ble High Court.
9. Director Finance, High Court of J&K and Ladakh, for information.
10. Assistant Registrar(Adm), High Court Main Wing, Srinagar for information and necessary action.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.

Registrar General